

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 220**

**Company Appeal-160/ND/2023**

**IN THE MATTER OF:**

**Income Tax Officer, Ward 20(1), New Delhi ... Appellant**

**Versus**

**RoC, Delhi & Ors. (PRANAM FOODS PRIVATE LIMITED ... Respondent**

**Under Section: 252 (1) & 252 (3)**

**Order delivered on 02.02.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ  
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Appellant : Adv Puneet Rai, Sr. Standing Counsel**

**For the Respondent :**

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

As prayed by the Ld. Counsel appearing for the appellant further 2 weeks' time is granted for placing on record the assessment report as also the demand notice along with affidavit.

List on 05.04.2024.

**Sd/-  
(SUBRATA KUMAR DASH)  
MEMBER (T)**

**Sd/-  
(ASHOK KUMAR BHARDWAJ)  
MEMBER (J)**